

[English]

PROF. P. J. KURIEN (Mavelikara): Sir, I have a letter here brought by Mr. Gujral and it was sent from Kuwait by the son-in-law of Mr. T. O. Bava, who is the ex-PCC President in Kerala. The letter says, I will quote from this letter as I want the House to notice this. He writes,—I am providing my own translation because it is in Malayalam, "At the rate the Government is evacuating people from Kuwait we will perish." Sir, he says, "We will perish". In Malayam, he may say.....

MR. DEPUTY SPEAKER: If you are translating, you need not say it in Malayalam.

PROF. P. J. KURIEN: Secondly, he says, "We have food for one week. Whatever food is there, the Army is coming and taking away. If food does not reach us within a week, the consequences will be disastrous." I am quoting from this letter brought by Shri Gujral. Therefore, I would only request—the Finance Minister is here and other Ministers are also here—some steps may please be taken to reach food to Kuwait through Red Cross or any other agency available, within a week.

A number of letters are coming...

MR. DEPUTY SPEAKER. If food scarcity is there, the Government should take steps.

PROF. P. J. KURIEN: Sir, the Deputy Minister of Finance is here. They have written that Air India is not accepting NRI cheques or Indian money and they are asking for foreign currency only. Please instruct Air India to accept NRI cheques because they are not having money. Kuwait banks are not open. They are not having cash. So, Air India should be instructed to accept NRI cheques.

Thirdly, the customs people behave as if they do not know what had happened there. They are harassing the people who are coming from Kuwait. Please give instructions to the customs people to have a liberal attitude towards the people coming from Gulf, especially from Kuwait.

(Interruptions)

MR. DEPUTY SPEAKER: Now, Papers to be laid on the Table. Shri Anil Shastri.

13.16 hrs.

PAPERS LAID ON THE TABLE

Notification under the Central Excises and Salt Act, 1944 and Customs Act, 1962, annual report and review on the working of Indian Investment Centre, New Delhi, for 1988-89 etc.

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944—

(i) G.S.R. 474 (E) published in Gazette of India dated the 11th May, 1990 together with an explanatory memorandum seeking to provide concessional rate of exercise duty at Rs. Sixty per kilolitre on raw naphtha and reformed naphtha (C. 5 Reformato) intended to be used in the manufacture of specified petrochemicals.

(ii) G.S.R. 486 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum seeking to provide effective rate of basic excise duty of 10

per cent on certain goods falling under sub-heading No. 2202.90.

(iii) G.S.R. 487 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notifications Nos. 8/90-CE, and 12/90-CE dated the 20th March, 1990.

(iv) G.S.R. 488(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 23/80-CE dated the 1st March, 1989 so as to prescribe effective basic duty of Rs. 90/- per tonne on cement made by mini cement plants.

(v) G.S.R. 489 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum seeking to exempt lime falling under sub-heading Nc. 2505.60 from the whole of the duty of excise leviable thereon.

(vi) G.S.R. 490 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 24/90-CE, dated the 20th March, 1990 so as to prescribe effective duty of 15 per cent on DMT and PTA.

(vii) G.S.R. 491 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 175/86-CE, dated the 1st March, 1986 so as to extend the exemption to tyre flaps of rubber.

(viii) G.S.R. 492 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum

making certain amendments to Notifications Nos. 138/86-CE and 139/86-CE, dated the 1st March, 1986.

(ix) G.S.R. 493 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notifications Nos. 253/82-CE, dated the 8th November, 1982, 65/87-CE, dated the 1st March, 1987 and 47/90-CE, dated the 20th March, 1990.

(x) G.S.R. 494 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 64/87-CE, dated the 1st March, 1987 so as to prescribe effective rate of additional excise duty (in lieu of Sales tax) on coated textiles.

(xi) G.S.R. 495 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notifications Nos. 63/87-CE, dated the 1st March, 1987 and 82/88-CE, dated the 1st March, 1988 so as to prescribe effective rates of basic duty on coated textiles falling under heading No. 73.10.

(xii) G.S.R. 496 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 181/88-CE dated the 13th May, 1988 so as to prescribe an effective basic duty of 15 per cent on metal containers.

(xiii) G.S.R. 497 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 180/88-CE, dated the 13th May, 1988 so

as to fully exempt aluminium containers used in the packing of liquid pesticides.

(xiv) G.S.R. 498 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 69/90-CE dated the 20th March, 1990 so as to prescribe effective rate of basic duty of 10 per cent on textile processing machinery.

(xv) G.S.R. 499 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum seeking to provide full exemption for certain varieties of PVC insulated winding wires subject to certain condition and also fixing effective rates of duty on PVC insulated winding wires of copper and aluminium.

(xvi) G.S.R. 500 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 74/90/CE, dated the 20th March, 1990 so as to give full exemption to unrecorded and recorded audio cassettes and prescribing effective rates of duty on unrecorded and recorded audio tapes.

(xvii) G.S.R. 567 (E) published in Gazette of India dated the 12th June, 1990 together with an explanatory memorandum seeking to exempt bicycle valves and its components from the whole of the duty of excise leviable thereon.

(xviii) G.S.R. 609 (E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 73/90-CE dated the 20th March, 1990.

[Placed in Library. See No. LT.—1366/90].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 452 (E) published in Gazette of India dated the 19th April, 1990 together with an explanatory memorandum seeking to rescind the Notification No. 153/90-Cus., dated the 27th April, 1989.

(ii) G.S.R. 453 (E) published in Gazette of India dated the 19th April, 1990 together with an explanatory memorandum making certain amendments to Notification No. 142/90-Cus., dated the 20th March, 1990.

(iii) G.S.R. 458 (E) published in Gazette of India dated the 25th April, 1990 together with an explanatory memorandum making certain amendments to Notification No. 295/83-Cus., dated the 1st November, 1983 so as to increase the rate of basic customs duty on titanium sponge when imported for the manufacture of titanium alloy products from 30 per cent to 35 per cent and to delete the time limit prescribed therein.

(iv) G.S.R. 463 (E) published in Gazette of India dated the 30th April, 1990 together with an explanatory memorandum making certain amendments to Notification No. 131/77-Cus., dated the 1st July, 1977 seeking to prescribe concessional rate of import duty on industrial diamonds in dust or powder form so as to extend the exemption from additional duty of customs.

(v) G.S.R. 465 (E) and G.S.R. 466 (E) published in Gazette of India dated the 3rd May, 1990 together with an explanatory memorandum seeking to exempt basic customs duty in excess of 25 per cent

ad valorem and the whole of the additional and auxiliary duty of customs leviable on capital goods imported in accordance with the provisions of paragraph 197 of the Import-Export duty Policy, 1990-93.

(vi) G.S.R. 482 (E) and G.S.R. 483 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum seeking to prescribe a basic duty on 10 per cent and nil additional and auxiliary duty of 30 per cent on specified grade of LDPE used in the manufacture of aseptic packing material for packaging of pharmaceuticals with the aid of Aseptic Form Fül Seal Machine.

(vii) G.S.R. 484 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 219/84-Cus., dated the 10th August, 1984 so as to reduce basic customs duty on waste paper to 15 per cent.

(viii) G.S.R. 485 (E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 489/86-Cus., dated the 18th December, 1986 so as to fully exempt from customs duty Polypropylene B.C.F. Yarn Manufacturing Plant.

(ix) G.S.R. 513 (E) published in Gazette of India dated the 30th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 356/85-Cus., dated the 17th June, 1986 so as to delete the time limit prescribed therein.

(x) G.S.R. 539 (E) published in Gazette of India dated the 1st June, 1990 together with

an explanatory memorandum seeking to exempt all goods falling under Chapter 13 of the First Schedule to the Customs Tariff Act, 1975 from the whole of the additional duty of customs leviable thereon.

(xi) G.S.R. 540 (E) published in Gazette of India dated the 1st June, 1990 together with an explanatory memorandum making certain amendments to Notification No. 315/83-Cus., dated the 26th November, 1983.

(xii) G.S.R. 546 (E) published in Gazette of India dated the 5th June, 1990 together with an explanatory memorandum making certain amendments to Notification No. 86/90-Cus., dated the 20th March, 1990 so as to enable the small scale units holding a valid registration certificate to avail the concession mentioned in the Notification.

(xiii) G.S.R. 561 (E) published in Gazette of India dated the 8th June, 1990 together with an explanatory memorandum seeking to extend the validity of Notification No. 215/88-Cus., dated the 1st July, 1988 without specifying any time limit.

(xiv) G.S.R. 580 (E) and G.S.R. 581 (E) published in Gazette of India dated the 18th June, 1990 together with an explanatory memorandum seeking to prescribe a basic and auxiliary duty of customs of 30 per cent *ad valorem* in respect of high raw ground sponge iron when imported into India for the manufacture of iron powder.

(xv) G.S.R. 582 (E) published in Gazette of India dated the 18th June, 1990 together with an explanatory memorandum making certain amendments to Notification No. 105/90-Cus., dated the 20th March, 1990 so as to prescribe a specific rate

of basic customs duty of Rs. 10 per sparking plug as against the existing basic customs duty of 100 per cent *ad valorem*.

(xvi) G.S.R. 602 (E) published in Gazette of India dated the 27th June, 1990 together with an explanatory memorandum seeking to extend the validity of Notification No. 522/86-Cus., dated the 31st December, 1986 upto 31st March, 1991.

(xvii) G.S.R. 639 (E) and G.S.R. 640 (E) published in Gazette of India dated the 16th July, 1990 together with an explanatory memorandum seeking to prescribe a basic customs duty of 25 per cent and additional nil and the whole of the auxiliary duty of customs on cotton yarn, cotton terry toweling fabrics and cotton terry towels.

(xviii) G.S.R. 649 (E) published in Gazette of India dated the 19th July, 1990 together with an explanatory memorandum making certain amendments to Notification No 49/90-Cus., dated the 20th March, 1990 so as to prescribe the basic customs duty of 25 per cent *ad valorem* on Cellulose acetate flakes importer into India.
[Placed in Library. See No LT.—1367/90]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of Indian Investment Centre, New Delhi, for the year 1988-89 along with Audited Accounts.
[Placed in Library. See No. LT.—1368/90]

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1988-89.

- (4) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank

for the period from 9th July, 1988 to 30th June, 1989 along with Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act 1987.

[Placed in Library. See No. LT.—1369/90]

- (5) A statement (Hindi and English versions) regarding rejection of the Award by the Board of Arbitration under the Joint Consultative Machinery (JCM) Scheme.

[Placed in Library. See No. LT.—1370/90]

(Interruptions)

[English]

SHRI JANARDHANA POOJARY (Mangalore): Sir, I am on a point of order. (Interruptions)

MR. DEPUTY SPEAKER: I will hear Mr. Poojary's point of order.

(Interruptions)

MR. DEPUTY SPEAKER: I am not allowing anybody. I have called Mr. Poojary.

(Interruptions)

SHRI JANARDHANA POOJARY: Sir, under rule 10 you have got the same powers as the Speaker. There are hon. Members from our Party who have not so far been given any chance to raise matters during the Zero Hour. An hon. Member wants to raise a matter about drought in Karnataka... (Interruptions) The Chair is only permitting BJP Members. Everyday Mr. Vijay Kumar Malhotra and Mr. Khurana are given chances... (Interruptions)